

Government of Jammu and Kashmir
Department Of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat,
Srinagar/Jammu

Notification
Srinagar, the 15th March, 2022

S.O. 93 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officers to be the Executive Magistrate (s) who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Baramulla; namely:-

S.No	Name of the Officer	Designation
1	Peer Zahid Ahmad,	District Mineral Officer, Baramulla.
2	Rayees Ahmad Dar,	Tehsildar, Uri.
3	Abdul Rehman Najar	Naib Tehsildar, Paranjilla
4	Mushtaq Ahmad Blote,	Naib Tehsildar, Baramulla "B"
5	Ali Mohammad Ganie,	Naib Tehsildar, Hariwatnoo.
6	Abdul Latief Bhat,	Naib Tehsildar, Khaipora.

By Order of the Government of Jammu and Kashmir.

Sd-

(Achal Sethi)


Secretary to Government

Dated: - 15 -03- 2022

No. LAW- Powr/19/2021-10²

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner Baramulla. This is with reference to his letter No:- No.DMB/PS/5563 Dated: - 11-03-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7,S.C).
7. Incharge Website.
8. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government